

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No. 502/2004 IN  
O.A. No. 2724/2003

New Delhi this the 8<sup>th</sup> day of July, 2005

Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)  
Hon'ble Shri S.A. Singh, Member (A)

1. Tej Pal Singh S/o Shri Chuttan Singh,
2. Hari Ram S/o Shri Mittal Singh,
3. Kishori Lal S/o Shri Madhu Ram,

All are working as Mason Grade-I,  
Under IOW Northern Railway, New Delhi  
Railway Station, New Delhi.

-Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

Shri P.K. Goel,  
Divisional Railway Manager,  
Northern Railway, Delhi Division,  
Near New Delhi Railway Station,  
New Delhi.

-Respondent

(By Advocate: Shri Rajinder Khatter)

**ORDER (Oral)**

**Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)**

The order of the Tribunal dated 17.5.2004 passed in OA No.2724/2003 has already been implemented by the respondents. Learned counsel for applicants states that there has been some delay in implementation of the Tribunal's order. Any how, he does not press this Contempt Proceeding. Since the order of the Tribunal has been implemented, we do not want to proceed with the matter. Accordingly, the present Contempt Proceeding is dismissed. Notice to the respondent is discharged.

  
(S.A. Singh)  
Member (A)

  
(M.A. Khan)  
Vice Chairman (J)

cc.